

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH :: NEW DELHI****ORIGINAL APPLICATION No. 521 of 2022****IN THE MATTER OF:**

SAMPURNA NAND

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

INDEX

S.No.	Particulars	Page No.
1	Compliance Report of Respondent No 54 in compliance of order dated 17.10.2023	2-6
2	Annexure R-54 / 1 Copy of compliance report submitted to UPPCB and DM, Mirzapur in terms of order of Hon'ble Tribunal dated 17.10.2023.	7-25
3	Annexure R 54/2 colly Copy of photographs during inspection of site by officials of UPPCB and Distt Mirzapur.	26-27

Filed by



(Sujeet Kumar)Prakash Gautam)(I K Kapila)

Advocates for R 54

D 82, DLF Capital Greens

New Delhi

Mail : kapilaik@yahoo.co.in

Ph – 9582063272

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH : NEW DELHI****ORIGINAL APPLICATION No. 521 of 2022****IN THE MATTER OF:**

SAMPURNA NAND

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

....RESPONDENTS

**COMPLIANCE REPORT OF RESPONDENT NO 54 IN TERMS OF
ORDER OF HON TRIBUNAL DATED 17.10.2023.****MOST RESPECTFULLY SHOWETH:**

1. That a matter of Original Application No 521/22, titled Sampurnanand Vs State of UP & Others, pertaining to pollution due to mining and stone crushers in t illegal mining on hills in the area of villages Bhagoti Dei, Sonpur, Biahur and Chakjata, Pargana Bhagwat, Police Station Ahraura, Tehsil Chunar, District Mirzapur, Uttar Pradesh is under consideration of this Hon'ble Tribunal.
2. That Maa Shitla Stone (Stone Crusher) Arzi Number 139, 138, 135/2 and 137 MI, village Sonpur, Tehsil Chunar, District

Mirzapur is impleaded as Respondent No 54 in the said matter of OA 521/2022.

3. That upon hearing the matter on 17.10.2023, this Honble Tribunal was pleased to direct all the Respondent mine lease holders and stone crushers to be allowed to operate in terms of said order. Hon'ble Tribunal was further pleased to direct as under wide order dated 17.10.2023.

10. "The mining lease holders are directed to file their response regarding compliance with EC/consent conditions including CSR/CER activities and recommendations made by the Joint Committee. The proprietors of stone crushers are also directed to file their response regarding obtaining of consent from UPPCB and compliance with consent conditions including CSR/CER activities and recommendations made by the Joint Committee before this Tribunal with copy to Member Secretary, UPPCB and District Magistrate, Mirzapur by e-mail on or before 30.11.2023 at judicialngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF.

11. The UPPCB and District Magistrate, Mirzapur are directed to file report verifying such compliance by the mining lease holders and stone crushers on or before 31.12.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. "

4. That in compliance of order dated 17.10.2023, the Respondent no 54 has submitted his response to UPPCB and DM, Mirzapur vide letter dated 21.11.2023. A copy of said response is enclosed as Annexure R 54/ 1.

5. That a team of officials from district administration, UPPCB and Mining Department has inspected the stone crusher site on 28.12.2023, To our understanding the team was satisfied and nothing adverse was found/intimated by the team during inspection at the site. Some additional photographs of the site are also enclosed herewith as Annexure R 54/2 colly for kind perusal of Hon'ble Tribunal.

New Delhi

Dated 03.01.2024

Filed By / through



(Sujeet Kumar)(Prakash Gautam)(I K Kapila)
Advocate for R 54
D 82, DLF Capital Greens
New Delhi
Mail : kapilaik@yahoo.co.in
Ph - 9582063272

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH :: NEW DELHI

ORIGINAL APPLICATION No. 521 of 2022

IN THE MATTER OF:

SAMPURNA NAND

....APPLICANT

VERSUS

STATE OF U.P. & ORS.

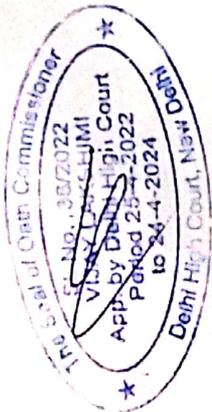
....RESPONDENTS

AFFIDAVIT

I, Mithlesh Kumar , S/O Sh Ram Charittar Singh R/O village Adlapur, Thana & Tehsil Chunar, District Mirzapur , do hereby solemnly affirm and declare as under: -

Presently at Delhi

1. That I am owner of Ma Shitla Stone, Vill Sonpur, TehsilChunar, District Mirzapur and fully competent to file accompanying Response/ reply.
2. That I am fully conversant with case as derived from record and competent to swear to this affidavit.
3. That I have read the accompanying compliance report on my behalf as Respondent No 54 and have understood the contents thereof. The facts stated there in are true and correct to the best of my knowledge and nothing has been concealed there from.
4. That the Annexures are true copy of the originals.



Handwritten notes in Hindi:
श्री. सुधीर कुमार
वकील एवं अधिवक्ता
एन.डी.ए. नं. 12345678

Mithilesh K Singh
DEPONENT

VERIFICATION: 03 JAN 2024

Verified at New Delhi on this day of Sept 2023, The above named deponent, do hereby verify that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Mithilesh K Singh
DEPONENT



Mithilesh
Sunit Anu
I S/o D/o / W/o
Verified by Ms. Sunit Anu
do hereby solemnly affirm before
3/1/24 by SI. No. 1234
true and correct of my knowledge
Oath Commissioner

Date: 21/11/23

From,

M/S MAA SHITALA STONE(STONE CRUSHER UNIT),
Arazi No. 139MI, 138MI,135/2MI, 137,
Village- Sonpur, Pargana-Bhagwat,
Tehsil- Chunar, District-Mirzapur

To,

Member Secretary,

Uttar Pradesh Pollution Control Board (U.P.P.C.B.),

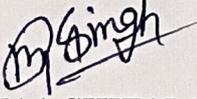
Lucknow, U.P.

Subject: Compliance report of Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 issued vide letter No.- 155660/UPPCB/ Sonebhadra (UPPCBRO)/CTO/both/MIRZAPUR/2022 dated 01/08/2022.

Respected Sir,

Kindly refer to the above mention subject I am hereby submitting the compliance report of the issued Consent to Operate for Stone Crusher M/S Maa Shitala Stone (Stone Crusher) located at Arazi No. 139MI, 138MI,135/2MI, 137, Village- Sonpur, Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur supported by the relevant documents.

Yours Faithfully,



M/S MAA SHITALA STONE (STONE CRUSHER)

Authorized Signatory

C.C. to-

1. Regional Office, Uttar Pradesh Pollution Control Board, Sonebhadra, U.P.

डाक प्राप्ति रसीद

प्राप्ति दिनांक 21/11/23

प्राप्तकर्ता के हस्ताक्षर

उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

POINT WISE COMPLIANCE TO CONDITIONS OF CONSENT TO OPERATE ISSUED BY UPPCB, Lucknow, UP, VIDE LETTER NO. 155660/UPPCB/ Sonebhadra (UPPCBRO)/CTO/both/MIRZAPUR/2022 dated 01/08/2022.

Consent to Operate for Stone Crusher M/S MAA SHITALA STONE(STONE CRUSHER UNIT), located at Arazi No. 139MI, 138MI,135/2MI, 137, Village- Sonpur, Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur

S.No.	Specific Conditions	Compliance Status
1.	<i>This Consent To Operate is granted to M/s MAA SHITALA STONE (STONE CRUSHER) for production of Stone Grits of different sizes @200 TPH using stone boulder as raw material at Arazi No. 139Mi, 138Mi, 135/2Mi, 137 (Area-1.140 Hectare), Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur.</i>	Agreed The CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 has been issued vide letter No.- 155660/UPPCB/ Sonebhadra (UPPCBRO)/CTO/both/ MIRZAPUR/ 2022 dated 01/08/2022 granted for the period from 01/08/2022 to 31/07/2026. is attached as Annexure-I.
2.	<i>The Coordinate of the industry is 25.051633N, 83.002939 E.</i>	Noted
3.	<i>Industry shall Comply the direction issued by the Board vide its letter No.H78037/C-2/Vayu-408/Sonbhadra dated 05.07.2022 and submit the compliance report within 02 months, otherwise the closure order issued by the Board will automatically be enforce after 06 months from referred date of the letter without any information.</i>	Noted & agreed.
4.	<i>As per Balance Sheet Submitted with application form the Total Project Cost of the Unit is between 01 Crore to 10 Crore. Industry had submitted Consent fee of Rs.120000.00.00 via Online mode, which seems valid fee for consent upto 31.07.2026.</i>	Agree
5.	<i>Industry shall obtain prior approval before making any modification in product/process/ fuel/ plant & machinery, failing which consent shall be deemed void.</i>	Noted & agreed.
6.	<i>The industry shall comply with any other</i>	Noted & agreed.



	<i>conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.</i>	
7.	<i>The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.</i>	Noted & will be complied.
8.	<i>The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.</i>	Agreed and being complied. The water sprinkler arrangement has been installed at the stone crusher for spraying the water on all the possible dust generation sources inside the stone crusher premises. The photographs are attached as Annexure- II.
9.	<i>The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.</i>	The water required at the crusher unit is for the sprinkling purpose at the conveyer belts carrying the crushed-out material as a preventive measure of dust at the source. Apart of this domestic effluent is being discharged by septic tank and there is no water discharge from the industry.
10.	<i>The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court of India.</i>	Agreed.
11.	<i>The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.</i>	Noted & agreed.
12.	<i>This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.</i>	Agreed.
13.	<i>Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.</i>	Noted & will be complied. The water sprinkler arrangement has been installed at the stone crusher for spraying the water on all the possible dust generation sources as well as land inside the stone crusher premises. The photographs are attached as Annexure- II.



14.	<i>The industry shall install air pollution control measures as mentioned below:-</i>	Agreed Proper dust suppression system will installed at stone crusher. The photographs of the sprinkling are attached as Annexure- II
a.	<i>Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</i>	Agreed and being complied.
b.	<i>All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.</i>	Agreed and being complied.
c.	<i>All belt conveyors shall be covered by the industry.</i>	Agreed and being complied. All conveyers are covered.
d.	<i>Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.</i>	Agreed and being complied. Silos provided for the storage of crushed-out material.
e.	<i>A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.</i>	Noted & agreed. A boundary wall is constructed all around the stone crusher. Photographs are attached as per Annexure-II
f.	<i>Dust suppression by scientifically designed water sprinkling system on raw material/products and transfer points shall be adopted as an auxiliary air pollution control measure.</i>	Agreed and being complied. The dust suppression system installed at the site and all the other arrangement and facility to control dust are in good condition and will be maintained in future whenever required. The stone crusher provided nozzles, cladding to primary crusher, crushers, all belt conveyors and transfer points. Sprinklers are provided for wetting of premises.
g.	<i>Green belt along the boundary wall shall be developed by stone crusher in at least three layers.</i>	Plant species act as bio-monitoring agent to monitor the air environment as well as to keep and maintain the project environment healthy. Trees have substantial inter-specific as well as intra-specific variation in air pollution tolerance. Green Belt development / tree plantation in organized manner will be carried out



		around the stone crusher site. The species suggested are Local tree species at the stone crusher area and nearby villages, to reduce the impact of expansion activities in the surroundings of the existing stone crusher.
h.	<i>Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.</i>	Agreed and being complied. The water sprinkler arrangement has been installed at the stone crusher for spraying the water on all the possible dust generation sources as well as land inside the stone crusher premises. The stone crusher provided nozzles, cladding to primary crusher, crushers, all belt conveyors and transfer points. Sprinklers are provided for wetting of premises.
15.	<i>Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.</i>	Agreed and being complied. Every person deployed in the stone crusher are being provided with personnel helmet, safety boots ear plugs & dust mask.
16.	<i>The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm³.</i>	Noted & agreed.
17.	<i>Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.</i>	Agreed and being complied.
18.	<i>For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dr. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.</i>	Agreed and will be complied. Plant species act as bio-monitoring agent to monitor the air environment as well as to keep and maintain the project environment healthy. Trees have substantial inter-specific as well as intra-specific variation in air pollution tolerance. Green Belt development / tree plantation in organized manner is being carried out around the stone crusher site. The species suggested are Local tree species at the stone crusher area and nearby villages, to reduce the impact of expansion activities in the surroundings of the existing stone



		crusher.
19.	<i>Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.</i>	Noted & agreed.
20.	<i>Industry shall abstract ground water with the valid permission (NOC) of the competent Authority.</i>	Noted. As the water requirement is very limited for the sprinkling purpose, The water requirement is being met by private tankers currently and will install any ground water abstraction pump only with valid NOC.
21.	<i>The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/CI/NGT83/2020, Dated 27.02.2020.</i>	Noted & agreed.
22.	<i>This consent is valid for discharge of domestic effluent in Septic Tank/Soak Pit.</i>	The water required at the crusher unit is for the sprinkling purpose at the conveyer belts carrying the crushed-out material as a preventive measure of dust at the source. Apart of this domestic effluent is being discharged by septic tank and there is no water discharge from the industry.
23.	<i>If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.</i>	Noted & agreed.
24.	<i>Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure.</i>	Agreed and being complied. The DG is equipped with acoustic enclosure and adequate air pollution control devices. Regular maintenance if the DG set is being complied and the emissions/noise level are within the prescribed limits. Ambient Air Quality & Noise level is also being monitored. Parameters Ambient Air & Noise level report from the NABL accredited laboratory is attached as per Annexure- III.
25.	<i>The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.</i>	Noted & agreed. There is no hazardous waste generate from the crusher unit although Good housekeeping maintained all around the plant. Blue & green colour dustbins are provided at the site for any pollutant for their



		collection and transported to the municipal corporation collection points for their final disposal
S. No.	General Conditions	Compliance Status
1.	<i>The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.</i>	Ambient Air Quality & Noise level is also being monitored. Parameters Ambient Air & Noise level report from the NABL accredited laboratory is attached as per Annexure- III.
2.	<i>The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.</i>	Noted & agreed.
3.	<i>Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.</i>	Agreed and being complied. Blue & green colour dustbins are provided at the site for any pollutant for their collection and transported to the municipal corporation collection points for their final disposal.
4.	<i>The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.</i>	Noted & agreed.
5.	<i>The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.</i>	Agreed and being complied. Good housekeeping maintained all around the plant. Blue & green colour dustbins are provided at the site for any pollutant for their collection and transported to the municipal corporation collection points for their final disposal.
6.	<i>The industry shall provide uninterrupted entry to the STP/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.</i>	Noted & agreed.
7.	<i>The industry shall provide Inspection Book at the time of inspection to the Board's</i>	Agreed and will be complied.



	<i>officials.</i>	
8.	<i>Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.</i>	Agreed and will be complied.
9.	<i>The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.</i>	Noted & agreed.
10.	<i>In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by be the Competent Authority.</i>	Noted & agreed.
11.	<i>The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point</i>	Noted & agreed.
12.	<i>The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA may be necessary.</i>	Noted.





Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

155660/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2022 Date: 01/08/2022

To,

M/s

MAA SHITALA STONE(STONE CRUSHER UNIT)

ARAZI NO. 139MI, 138MI,135/2MI, 137 AREA-1.140, VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTRICT-MIRZAPUR(U.P.)

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-16133716	Date-01/08/2022
----------------------------	------------------------

CCA is hereby granted to **MAA SHITALA STONE(STONE CRUSHER UNIT)** located at **ARAZI NO. 139MI, 138MI,135/2MI, 137 AREA-1.140, VILL. SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTRICT-MIRZAPUR(U.P.)**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **MAA SHITALA STONE(STONE CRUSHER UNIT)** granted for the period from **01/08/2022 to 31/07/2026** and valid for manufacturing of following products with **Capital Investment/Net Assets Values 300.00 Lakhs**

S No	Product	Quantity	Unit
1	Stone Grits @ 200 TPH	200	Metric Tonnes/Hour

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	Soak Pit/Septic Tank	Septic Tank

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate **Effluent Treatment Plant** consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

	75	70	65	55	55	45	50	40
--	----	----	----	----	----	----	----	----

4. This CCA is valid for the manufacturing of product as mentioned in serial no. 1 of this CCA order.

5. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

7. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

8. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

9. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

10. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

Specific Conditions:-

1. This Consent To Operate is granted to M/s MAA SHITALA STONE (STONE CRUSHER) for production of Stone Grits of different sizes @200 TPH using stone boulder as raw material at Arazi No. 139Mi, 138Mi, 135/2Mi (Area-1.140 Hectare), Village-Sonpur, Pargana-Bhagwat, Tehsil-Chunar, District-Mirzapur.

2. The Coordinate of the industry is 25.051633N, 83.002939 E.

3. Industry shall Comply the direction issued by the Board vide its letter No.H78037/C-2/Vayu-408/Sonbhadra dated 05.07.2022 and submit the compliance report within 02 months, otherwise the closure order issued by the Board will automatically be enforce after 06 months from referred date of the letter without any information.

4. As per Balance Sheet Submitted with application form the Total Project Cost of the Unit is between 01 Crore to 10 Crore. Industry had submitted Consent fee of Rs.120000.00.00 via Online mode, which seems valid fee for consent upto 31.07.2026.

5. Industry shall obtain prior approval before making any modification in product/process/fuel/plant & machinery, failing which consent shall be deemed void.

6. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air & Water Act.

7. The industry shall submit Audited Balance Sheet to this office for verification of consent fee in every year and accordingly balance fee shall be paid if any.

8. The industry shall regularly operate water sprinkling system to control process emission and dust suppression in scientific manner to maintain Ambient Air Quality as per CPCB norms.

9. The industry shall ensure to discharge the effluent generated from domestic sources through septic tank and soak pit.

10. The unit must comply the directions/Guidelines issued from time to time of Central Pollution Control Board, U.P. Pollution Control Board, Hon'ble Oversight Committee, Hon'ble High Court, Hon'ble National

Green Tribunal and Hon'ble Supreme Court of India.

11. The industry shall install separate energy meter at bore well for measuring electric consumption in bore well.

12. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.

13. Industry shall install 04 Nos. stationary Anti Smog Guns at each corner of crusher area and 01 Nos. mobile Anti Smog Gun for dust suppression in the premises as well as on approach road to suppress the dust generated from crushing, loading/unloading of product and movements of the vehicles as an extra auxiliary arrangement.

14. The industry shall install air pollution control measures as mentioned below:-

a) Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.

b) All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.

c) All belt conveyors shall be covered by the industry.

d) Dust conveyer shall be equipped with telescopic discharge chute for collecting, storing and delivering/truck-loading of the product, Stone dust and any other fine dust.

e) A minimum 12 feet high metal sheet barricading/boundary wall as wind braking wall shall be provided by the stone crusher.

f) Dust suppression by scientifically designed water sprinkling system on raw material/ products and transfer points shall be adopted as an auxiliary air pollution control measure.

g) Green belt along the boundary wall shall be developed by stone crusher in at least three layers.

h) Metallic road shall be installed inside the premises with Regular wetting of the ground within the factory premises.

15. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, and Masks etc. to the workers for their safety.

16. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 480 g/Nm³.

17. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance within 15 days.

18. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and manuring arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied. Green belt along the boundary wall shall be developed by stone crusher.

19. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by the Board.

20. Industry shall abstract Ground Water with the valid permission (NOC) of the competent Authority/CGWA or any other concerned authority.

21. The industry shall strictly comply the directions/guidelines/Environmental norms as prescribed by State Board for CPAs and SPAs vide office memorandum no. H 48273/C1/NGT83/2020, Dated 27.02.2020.

22. This consent is valid for discharge of domestic effluent in Septic Tank/Soak Pit.

23. If, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA.

24. Industry shall maintain D.G. Set Stack height as per Board Norms & and in Enclosure or Canopy.

25. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.

General Conditions:-

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

TRILOKI
NATH SINGH

Digitally signed by
TRILOKI NATH SINGH
Date: 2022.08.01
19:11:54 +05'30'

REGIONAL OFFICER

Copy to:

CEO-2, U.P. POLLUTION CONTROL BOARD, TC-12V, VIBHUTI KHAND, GOMTI NAGAR,
LUCKNOW

TRILOKI NATH
SINGH

Digitally signed by TRILOKI
NATH SINGH
Date: 2022.08.01 19:12:16
+05'30'

REGIONAL OFFICER



3378



21







Analyzing for an Assured
Future

NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)
MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

23

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Ambient Air Quality Analysis	AAQ-061123-01	10/11/2023

Issued To: M/s Maa Shitala Stone (Stone Crusher)
Project Location: Village- Sonpur, Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur

Sampling & Analysis Data

Sample Drawn By : NTL Representative
Date of Sampling : 04/11/2023
Sample Description : Ambient Air
Sampling Plan & Procedure : SOP-AAQ/08
Analysis Duration : 06/11/2023 to 10/11/2023
Sampling Location : Crusher Site
Average Flow Rate of SPM (m³/min.) : 1.14
Average Flow Rate of Gases (lpm) : 1.0
Sampling Instrument Used : RDS (PM₁₀) FPS (PM_{2.5}) With Gaseous Attachment
Weather Condition : Clear

TEST RESULT

S.No.	Parameter	Test Method	Results	Units	Limits as per Environment (Protection) Act.
1.	Particulate Matter (PM ₁₀)	IS:5182 Part-XXIII	84.06	µg /m ³	100.0
2.	Particulate Matter (PM _{2.5})	IS:5182 Part-XXIV	46.12	µg /m ³	60.0
3.	Sulphur dioxide (SO ₂)	IS:5182 Part-II	10.27	µg /m ³	80.0
4.	Nitrogen dioxide (NO ₂)	IS:5182 Part-VI	21.40	µg /m ³	80

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

Checked by
CHECKED BY

AUTHORIZED SIGNATORY
N.T.L. TESTING LABORATORIES

Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



Analyzing for an Assured Future

NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

Test Report of Ambient Noise	Report Code AN-061123-02	Date of Issue 10/11/2023
---------------------------------	-----------------------------	-----------------------------

Issued To: M/s Maa Shitala Stone (Stone Crusher)
Project Location: Village- Sonpur, Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur

SAMPLING & ANALYSIS DATA

Sample Drawn On : 04/11/2023
Sample Drawn By : NTL Representative
Sample Location : Near Crusher Site
Sample Received On : 06/11/2023
Sample description : Ambient Noise
Sampling Time : 24hrs

TEST RESULT

S. No	Test Parameters	Results	Units	Requirement (as per CPCB Guidelines Limits in dB (A) Leg		
				Category of Area/ Zone	Day Time	Night Time
1.	EQUIVALENT NOISE LEVEL (6.0 AM TO 10.0 PM)	72.5	dB(A)	Industrial Area	75	70
				Commercial Area	65	55
2.	EQUIVALENT NOISE LEVEL (10.0 PM TO 6.0 AM)	66.2	dB(A)	Residential Area	55	45
				Silence Zone	50	40

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed of after two weeks from the date of issue of test report, unless until specified by the customer.

Checked by



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



Analyzing for an Assured Future

NOIDA TESTING LABORATORIES

(A Government of India Approved Testing Laboratory)

(An ISO : 9001 : 2015, ISO 45001 : 2018 (OH&S) Certified & NABL Accredited Laboratory)

MoEF & CC (Ministry of Environment, Forest & Climate Change), UPPCB Recognized Laboratory

+91-9313611642, 8510081921, 7503031145, 8527870572, 7503031146, 9999794369

TEST CERTIFICATE

Test Report of	Report Code	Date of Issue
Water	W-061123-03	10/11/2023

Issued To: M/s Maa Shitala Stone (Stone Crusher)
Project Location: Village- Sonpur, Pargana-Bhagwat, Tehsil- Chunar, District-Mirzapur

SAMPLING & ANALYSIS DATA

Sample Drawn By : NTL Representative
Sample Drawn Date : 04/11/2023
Sample Quantity : 2.0 Lt.
Analysis Duration : 06/11/2023 to 10/11/2023
Sampling Location : Near Crusher Site
Sample Description : Ground Water

RESULTS						
Essential test as per IS:10500-2012						
S. No.	Parameter	Test Method	Results	Units	Desirable Limit	Extended Limit
1.	pH	IS:3025(Part-11)	7.28	-	6.0 – 9.0	-
2.	Colour	IS:3025(Part-4)	<5.00	Hazen	5	15
3.	Odour	IS:3025(Part-5)	Agreeable	-	Agreeable	Agreeable
4.	Taste	IS:3025(Part-8)	Agreeable	-	Agreeable	-
5.	Turbidity	IS:3025(Part-10)	<1.00	NTU	1	5
6.	Total Hardness (as CaCO ₃)	IS:3025(Part-21)	210.0	mg/l	200	600
7.	Chloride (as Cl)	IS:3025(Part-32)	87.50	mg/l	250	1000
8.	Calcium (as Ca)	IS: 3025 (P- 40)	34.16	mg/l	75	200
9.	Iron (as Fe)	IS:3025(Part-52)	0.178	mg/l	1	No Relaxation
10.	Nitrate (as NO ₃)	IS: 3025 (P- 34)	6.40	mg/l	45	No Relaxation
11.	Total Dissolved Solid	IS:3025(Part-16)	786.0	mg/l	500	2000
12.	Alkalinity (as Ca CO ₃)	IS: 3025 (P- 23)	251.0	mg/l	200	600
13.	Sulphate (as SO ₄)	IS: 3025 (P- 24)	48.0	mg/l	200	400

MICROBIOLOGICAL REQUIREMENT

RESULTS				
S.No.	Parameter	Test Method	Results	Required as per IS-10500:2012
1.	<i>Escherichia coli</i>	IS-15185	Absent	Absent/100ml
2.	<i>Coliform Bacteria</i>	IS-15185	Absent	Absent/100ml

Notes:

- The results given above are related to the tested sample, as received & mentioned parameters. The customer asked for the above tests only.
- Responsibility of the Laboratory is limited to the invoiced amount only.
- This test report will not be generated again, either wholly or in part, without prior written permission of the laboratory.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

CHECKED BY



Laboratory : GT-20, Sector-117, NOIDA, Gautam Budh Nagar - 201301

Branch Office :

HARIDWAR | RUDRAPUR | CHANDIGARH | DEHRADUN | PUNE

E.: noida.laboratory@gmail.com, info@noidalabs.com W.: www.noidalabs.com



